

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

Regn. No. OA-186/1989

Date of Decision 22.2.1989.

Shri S.S.Sharma

... Applicant.

Versus

Union of India & Ors.

... Respondents.

For the applicant

... Shri D.P.Avinashi,
Advocate.

For the respondents

... Shri P.P.Khurana,
Advocate.

CORAM: Hon'ble Shri P. Srinivasan, Administrative Member.

1. Whether Reporters of local papers may be allowed to see the Judgement?

2. To be referred to the Reporter or not? No

JUDGEMENT

This application has come up before me for admission today after notice to the respondents. Shri B.N.K.Choudhary, Head Clerk, present for respondents No.1 and Shri P.P.Khurana learned counsel with Shri George Parikan, Estate Officer, present for respondent No.2.

2. The applicant is working as U.D.C. in the Income Tax Department at New Delhi. His father, late Shri Man Singh was working in the Government of India Press from where he retired on 31.7.1986 and died on 5.3.1988. The Assistant Director of Estates (respondent No.2) issued a letter dated 5/6/9.1.1989 to the Assistant Commissioner (Admn.), Income Tax Salary Circle, New Delhi conveying his decision that

M the ad-hoc allotment of Type B accommodation would be sanctioned to the applicant without restriction of floor on priority basis. In this application, the applicant prays that this Tribunal ^M should direct respondent No.1 to allow him to continue in the same Government accommodation which had been allotted to his father till fresh accommodation is allotted to him by respondent No.2.

P. S. S.

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3. Shri George Parikan, Estate Officer who appeared before me today on behalf of respondent No.2 states that accommodation of the type mentioned will be allotted to the applicant even today in any Sector in R.K.Puram. Shri D.P.Avinashi, learned counsel for the applicant states that his client is prepared to accept allotment of quarter in any area in R.K.Puram.

4. In view of the above, respondent No.2 is directed to issue the allotment of a quarter in any area in R.K. Puram to the applicant on or before 27.2.1989. The applicant is directed to accept the allotment and to occupy the new accommodation allotted to him or or before 6.3.1989 positively. The respondent No.1 is directed to allow the applicant to retain the accommodation till 6.3.1989.

5. The application is disposed of on the above terms leaving the parties to bear their own costs.


(P. Srinivasan)
Administrative Member
27.2.1989.